

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
 AT HYDERABAD

O.A.No.50/92

Date of Order: 11.2.1992.

BETWEEN :

B.Sreeramulu .. Applicant.

A N D

1. Union of India rep. by  
 its General Manager,  
 South Central Railway,  
 Rail Nilayam,  
 Secunderabad.
2. Chief Personnel Officer,  
 South Central Railway,  
 Rail Nilayam,  
 Secunderabad.
3. Deputy Chief Mechanical Engineer,  
 Carriage Repair Shop,  
 South Central Railway,  
 Tirupathi - 517 501,  
 Chittoor District. .. Respondents.

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Counsel for the Applicant .. Mr.G.Ramachandra Rao

Counsel for the Respondents .. Mr.V.Bhimanna, *S. C. M. R.*

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CORAM:

Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.)

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This is an application filed under Section 19 of the Administrative Tribunals Act to continue the applicant as highly skilled Artisan Grade-II Fitter in the Millwright Shop or Carriage Repair Shop, South Central Railway, Tirupathi with all consequential benefits.

2. The case of the applicant is that he is a Fitter by Trade and that he is completely new to the Welding Work and that he is allotted to the Trade of Welder.

*T. C. R.*

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To

1. The General Manager, Union of India,  
S.C.Railway, Railnilayam, Secunderabad.
2. The Chief Personnel Officer, S.C.Rly,  
Railnilayam, Secunderabad
3. The Deputy Chief Mechanical Engineer,  
Carriage Repair Shop,  
S.C.Rly, Tirupathi -517 501, Chittoor Dist.
4. One ~~copy~~ copy to Mr.G.Ramachandra Rao, Advocate, CAT.Hyd.Bench.
5. One copy to Mr.V.Bhimanna, SC for Rlys, CAT.Hyd.
6. One spare copy.

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3. In this regard the applicant seems to have put in a representation on 16.8.1990 followed by other representations dated 12.12.1990 and 17.2.1991 to the Third respondent expressing his inability to work as a Welder and to allow him to continue as Fitter only. The said representations still seem to be undecided by the Third respondent. So in view of this position I am of the opinion that it will be fit and proper to dispose of this OA by giving appropriate directions to the respondents. Hence the respondents are directed to decide the representations of the applicant dated 16.8.1990, 12.12.1990 and 17.2.1991 within one month from the date of receipt of the order and pass final orders. If the applicant continues to be aggrieved by the final orders passed by the respondents the applicant would be at liberty to approach this Tribunal afresh in accordance with law.

4. Heard both sides. As an interim measure I direct the respondents to continue the applicant as Fitter in any of the work shops at Carriage Repair Shop, Tirupathi until the said representations of the applicant are decided and final orders are passed. Provided the applicant is not already working as Welder. With the said directions and interim relief, this application is disposed of at the admission stage itself.

*T. Chandrasekhara Reddy*  
(T.CHANDRASEKHARA REDDY)  
Member (Judl.)

Dated 11th February, 1992.

(Dictated in the Open Court)

*828/292*  
Deputy Registrar (J)

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